

आयकर अपीलीय अधीकरण, न्यायपीठ – “A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
 (समक्षश्री ए.टी. वर्की, न्यायिक सदस्य एवं डॉ ए.एल. सैनी, लेखा सदस्य)
 [Before Shri A. T. Varkey, JM & Dr. A.L. Saini, AM]

I.T.A. No. 746/Kol/2019
Assessment Year: 2014-15

Precision Technik Pvt. Ltd. (PAN: AABCP5266H)	Vs.	Deputy Commissioner of Income-tax, Circle-2, Durgapur.
Applicant		Respondent
Date of Hearing	27.07.2020	
Date of Pronouncement	27.07.2020	
For the Applicant	Smt. Lata Goyal	
For the Respondent	Shri Ram Bilash Meena, CIT	

ORDER

Per Shri A. T. Varkey, JM:

This appeal filed by the assessee against the order of Ld. Pr. CIT-1, Kolkata dated 05.03.2019 passed u/s. 263 of the Income-tax Act, 1961.

2. At the time of hearing, Ld. AR of the assessee submitted that the assessee is not interested in pursuing the appeal and, therefore, it may be allowed to withdraw the appeal. Ld. DR did not raise any objection. Hence, we permit to withdraw the appeal and, therefore, the appeal of assessee is dismissed being withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
 (Dr. A. L. Saini)
 Accountant member

Sd/-
 (Aby. T. Varkey)
 Judicial Member

Dated : 27 July, 2020

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Precision Technik Pvt. Ltd., 9, Vivekananda Road, 4th floor, Kolkat-700 007
2. Respondent – Pr. CIT, Circle-1, Kolkata.
3. DCIT-Central Circle-2(2), Kolkata.
- 4.
5. DR, ITAT, Kolkata. (sent through e-mail)

/True Copy,

By order,

Assistant Registrar